

**Central Administrative Tribunal
Principal Bench**

OA No.1901/2016

New Delhi, this the 30th day of May, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K. N. Shrivastava, Member (A)**

1. Dr. Harpreet Singh
Associate Professor (Group A)
S/o Shri Charanjit Singh,
Aged 35 years,
R/o A-306, Tarang Apartments,
19-I.P. Extension,
Delhi-92.
2. Dr. Sonal Mishra
Associate Professor (Group A)
D/o Dr. Y. C. Mishra
Aged 34 years,
R/o 16, Type-IV-B,
ESI Hospital Colony, Sector 15,
Rohini, New Delhi -89.
3. Dr. Ashok Kumar
Associate Professor (Group A)
S/o Shri Ganga Ram,
Aged 43 years,
R/o M-85, Raghbir Nagar,
New Delhi-27.
4. Dr. Vipul Jatli
Associate Professor (Group A)
S/o Shri Vishwanath, aged 38 years,
R/o B-3/6, Rana Pratap Bagh,
Delhi-7. ... Applicants.

(By Advocate : Shri V. S. R. Krishna)

Versus

Employees State Insurance Corporation
Through
The Director General
Employees State Insurance Corporation,
CIG Marg, Panchdeep Bhawan,
New Delhi 110 002. Respondents.

: O R D E R (ORAL) :

Justice Permod Kohli, Chairman :

MA No.1860/2016.

In view of the averments made in the MA, applicants are permitted to file joint OA.

2. MA stands disposed of accordingly.

OA No.1901/2016.

3. Applicant No.1 was recruited as Assistant Professor (Teaching) in Employees State Insurance Corporation (ESIC, for short) Dental College and Hospital on 01.03.2011. Other applicants also joined as Assistant Professors (Teaching) in the same Institution. The next promotional post is Associate Professor with the eligibility of four years' residency period as Assistant Professor in PB-3 scale with Grade Pay of Rs.6600/- in terms of Regulations of 2009. The Regulations of 2009 have been replaced by Recruitment Regulations, 2014 (Annexure A-4).

4. The grievance of the applicants is that they are not being considered for grant of benefit of Dynamic Assured Career Progression Scheme (DACP) even though they have completed the requisite residency period for such benefit under the aforesaid Scheme. The applicants have made separate representations to the respondents, but the same have not been responded to. Copies of their representations are enclosed with the OA as Annexures A-1 & A-7.

5. In view of the above circumstances, this Application is disposed of at the admission stage itself with direction to the respondents to examine and consider the representations of the applicants for grant of benefit under the DACP Scheme in accordance with law, and to pass reasoned and speaking orders within a period of three months from the date of receipt of copy of this order.

(K. N. Shrivastava)
Member (A)

(Permod Kohli)
Chairman